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SHRI SATYA PRAKASH MALA-VIYA: Mr. Jacob has rightly understood.

THE DEPUTY CHAIRMAN: Now let me hear Mr. Bapu Kaldate.

डा0 बापू कालवाते जो ग्रंग्रेजी मे उन्हें ने कहा, वहीं मैं हिंदी में कहना बाहता है।

उपसभापति: श्राप हिंदी मे श्रनुताद कर दीजिए उसका। मंत्री जी, तो हाउस एक्सटेड करने का श्रापका इंटेशन है?

श्री सत्य प्रकाश मालवीय: हा, इटेंशन है।

उपसभापति: भैंने इंटेंशन की हाउस को इत्तला दे दी।

Now, Shrimatı Maneka Gandhi.

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI MANEKA GANDHI). Madam,|||(Interruptions)

श्री श्रजीत जोगी: माइक पर श्रा जाइए, श्रापकी श्रावाज नहीं श्रा रही है

SHRI MURLIDHAR CHANDRA-KANT BHANDARE (Maharashtra): The hon Minister is inaudible.

उपसमापति . ग्राप गगर बातचीत बंद करें तों शायद ग्रावाज जाएगी।

THE PUBLIC LIABILITY INSUR-ANCE BILL, 1991

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI MANE-KA GANDHI): Madam, I beg to move:

That the Bill to provide for public liability insurance for the purpose of providing immediate relief to the persons affected by accident occurring while handling any hazardous substance and for matter connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration.

In doing so, I beg to submit that this Bill seeks to fulfil a long felt demand for some mechanism to give immediate relief to victims of accidents in hazardous industries operatons The growth of hazardous industries and operations which produce the many goods needed by us is essential for our development and in recent times there has been a tremendous increase of such industries. However, it has also increased the risks of accidents not only to the workmen ut also to others who may be the victims of the accident sites. Very often, the people affected belong to the weaker strata of the society with little capacity to secure compensation for their sufferings. Workers who are victims of such accidents in hazardous industries are protected by the Workmen's Compensation Act, 1923 and by the Employees State Insurance Act of 1948, but the bers of the public are not assured of any relief except through long legal procedures

The Supreme Court of India in the Oleum Gas leak case have held that the hazardous industries are strictly liable to compensate for any damage caused by an accident in their industries The liability to give relief in such cases is based on the principle of no fault. The claimant for relief shall not be required to plead and establish that the disaster, injury or damage in respect of which the claim has been made was due to any wrongful act, neglect or default of any person It is also our common experience that industrial units seldom have the willingness to readily compensate the victims of accident and, therefore, the only remedy available to the victims is the legal one. Even when a court orders relief, the industries and operations where such accidents occur may not be financially sound and an unanticipated liability often cannot be met by them. These enterprises

also run the risk of bankruptcy in case of large accident hability. This is particularly true of small scale industries

Keeping these in view, we have proposed a scheme whereby every industry or operation which handles hazardous substances would compulsorily take an insurance policy covering their liability to provide immediate relief on a specified scale to any person who suffers an injury or damage to property or, in the event of death, to the legal heirs of the deceased persons We have considered this issue from various angles and consulted the various interests involved in these matters They include the Minstries/Departments of Labour, Industrial Development, Economic Affairs, Chemicals Petro-Chemicals. and General Insurance Corporation, Indian Chemical Manufacturers' Association and the Federation of Indian Chambers of Commerce and Industry This Bill is therefore based on such wide consultations over a period of three years.

It was also examined if such a measure could be introduced under the provisions of the Environment (Protection) Act of 1986 by framing rules. We were advised by the Mustry of Law and Justice that a separate legislation would be necessary to cover all aspects relating to the proposal since the objective of the proposal is to provide relief to the victims. As far as as known, an exercise of this nature is being undertaken for the first time in the world, with the specific aim of providing quick rellief to the members of the public who are victims of industrial accidents. such, there is no model which can be adapted to the Indian situations We have evolved our own model, adapting, to this specific context, some provisions of some of our other Acts such as the Motor Vehicles Act

The question was proposed

SHRI JACKSH DESAI (Maharash-. tra) Madam, it has been said, an evercise of this nature is being undertaken for the first time in the world. As such, half-an-hour time is not enough for discussing this Bill.

THE DEPUTY CHAIRMAN: It is not half an hour. It as one hour, Now, there is motion for reference of the Bill to the Select Committee by Shri S. S. Ahluwalia He may move the motion

SHRIS S AHLUWALIA (Bihar): Madam, I want to speak for a minute.

THE DEPUTY CHAIRMAN: No, no. Not at this stage. You can do so at the stage of withdrawal. You just move it. You are also a speaker. You can speak whatever you like on that while you are speaking. (Interruption) I know it is important, Nobody is denying your importance also.

श्री सुरेन्द्रजीतसिंह ग्रहसुवालिया : महोदया, यह बहुत ही महत्वपूर्ण मुद्दा है भीर में इसी मकसद से इसे सिलेक्ट कमेटी...

उपसमापति: श्रहसुवालिया जी, भ्राप इस समय बोलें या बाब में, दोनों इम्पोटेस कायम रहेंगी।

श्री सुरेन्द्रजीत सिंह ग्रहलुवालियाः मैं मव करने की बात कर रहा हूं।

उपसमापति: ग्राप खाली मृव कर दीजिए।

श्री सुरेश्वजीत सिंह शहसूवासियाः : मृव करने के लिए खाली "एमधीवार्ड" कहना पड़ेगा क्या?

उपसभापति: ग्राप इस हाउस 5-6 साल से मैम्बर हैं, श्रापको पता है क्या बोलते हैं।

श्री सुरेग्द्रजीत सिंह शहलुवालिया: मैं प्रस्ताव करता हं किः

"किसी परिसंकटमय पदार्थ की जठाई-घराई के समय किसी दुर्घटना से प्रधावित [श्री सुरेन्द्र जीत सिंह श्रहलूव लिया]
व्यक्तियों को मुरन्त राहत देने के प्रयोजन
के लिये लोक बाजित्व बीमा का श्रीर
उससे ससकत या उसके श्रानुषंगिक विषयों का उपक्षम् करने व्यक्ते विश्वयेक को साख्य सभा के निम्निष्ठित सदस्योः

ा-श्री कपिल वर्मा

2-श्री जगेश देस ई

3-श्री विश्वजित पृथ्वीजित सिंह

4-श्री राम श्रवधेश सिंह

5-श्री वी. गोपालसामी

6-श्री दीपेन घोष

7-श्रीमती जयन्ती नटराजन

8-श्रीमती सुषमा स्वराज

9-श्री मुरस्लिधर चन्द्रकांत घंडारे

10-श्री सुक्रेडजीव सिंह ग्रहसुवालिया

की एक प्रवर समिति को सौंपा जाये ग्रीर उसे राज्य सभा के प्रगले सन्न के ग्रीतम सप्ताह तक ग्रपना प्रतिवेदनं प्रस्तुत करने का अनुदेश दिया जाये।"

The question was proposed.

SHRI GOPALSINH G SOLANKI (Gujarat): Madam, I rise to support the Bill. I would like to say that there are many defects in the Bill If you look at sub-clause (3) of clause 4, power has been given to the Central Government and no power is given to the State Governments. I suggest power my also be given to State Governments in suitable cases.

Clause 8(1) provides that "the right to claim relief shall be in addition to any other right to claim compensation in respect thereof under any other law for the time being in force"

[The Vice-Chairman (Prof. Chand-resh P. Thakur), in the Chair]

Clause 8(2) is very much contradictory and it lays down that "if any person is liable to pay compensation under any other law, the amount of

such compensation shall be reduced by the amount of relief paid under this Act."

So these provisions are contradictory to each other and embarrassing. In this bill what a hazardous substance is has not been defined. The absence of a definition of hazardous substance will create problems

Clause 13(1) is also an embarassing clause which lays down as follows:

"If the Central Government or any person authorised by that Government in this behalf has reason to believe that any owner has been handling any hazardous substance in contravention of any of the provisions of this Act, that Government or, as the case may be, that person may make an applicatio nto a Court, not inferior to that a Metropolitan Magistrate or a Judicial Magistrate of first class for restraining such owner from such handing."

I would like to say at this stage that this provision will give room for unfair competition among the industrialists. Not only that, this unfair competition will create ambiguity so far as the administration is colcerned

Provisions for penalty on the owner are mentioned from clauses 14 to 18. If you look at the Workmen's Compensation Act, in case of failure of deposit of the amount in respect of the dead person within a month penalty to the tune of Rs. 100/- per day is imposed whereas this Bill fails to make a similar provision Then, in the Schedule in para (111) relief for permanent disability and relief to be paid in case of death are mentioned In case of death Rs. 25,000 is prescribed and in case of permanent disability a relief of Rs. 25,000 plus reimbursement of medical expenses to the tune of Rs. 12,500 is provided. In the case of motor vehicle accidents the person who suffers permanent disability because of injuries, suffers from mental shock throughout his life. Yet, the highest amount to be paid in the form of relief is only

Rs 25,000 which ultimately works out to only Rs 8 per day out of the interest on this account which is going to be paid So far as the question of permanent disability is concerned, it should go under the head of suffering on account of mental shock for the purpose of computing the daily allowance that he gets. So, the quantum of Rs. 25,000 is very less and I would suggest to the Government that the quantum of relief should be enhanced sufficiently in such cases (Time-bell rings)

With these words I support the

श्री सुरेन्द्रजीत सिंह ग्रहतुवालिया. उपसभाध्यक्ष महोदय, लोक दायित्व बीमा विधेयक 1991, यह एक बहुत महत्वपूर्ण विधेयक है ग्रीर हमारे देश में यह पहली बार ग्राया है। इससे पहले हमने कभी इस विवय में गंभीरता से सोचा नहीं था पर योपाल के गैन काड के बाद हमारे स मने कई समस्याए खडी हई कि किसी मल्टी-नेशनल आर्गनाइजेणन वे गलते काय-नामो के कारण, जो एक इलाके के अदर या एक कारखाने के श्रदर जहरीली गैस पैदा की जा रही है या पैस्टिसाइम बनाए जा रहे हैं या वहां से कई तरह के जहरीले वैमिनल्स निकल रहें हैं तो उससे बचाद कैसे होगा? इस पढित में कोई भी कमी हा जाने के कारण कारखाने में जिस्फोट हो सकता है और उस विस्फोट के कारण वहां के मजदूर तो आहत हो ही सकते है, साथ ही उस क्षेत्र के निरासी भी गैस के कारण मर सकते हैं और इस इलाके का वातावरण भी उषित हो सकता गहै। इन चीजों को महेनजर रखते हुए मंत्री महोदया ने यह जो विधेयक प्रस्तुत किया है, मैं समझता रू इसके लिए वे बधाई की पात है और मै उनको बवाई देता है। पर इसके बादजूद इस विल मे ग्रेसी बहुत सारी कमिया है जो नजर ब्राती हैं ब्रीर उन चीजो कों सामने रखते हुए मै यह समझता ह कि इस बिल पर ग्रंभी काफ़ी सोच-विचार करने की जरूरत है क्योंकि अब तक हम।र सामने जो चीजें ग्राई है, उनको महेनजर रखते हुए इस बिल को बनाया गया है पर इसमें जो किमयां हैं उनकी सहावता से चाहे वह गवनैंगेंट का प्रफ़सर हो, चाहे वह मिल का मालिक हो, चाहे मल्टीनेशनल हो, वह प्रपना रास्ता निकालकर बच निकलेगा शौर इससे हमारा जो मकसद हैं वह पूरा नहीं होगा।

रपसभाध्यक्ष महोदय, मैंने इस विषय पर बहुन से अभेडमेटस भी दिए हैं और रस वक्त मैं इन अमेडमेंट्स के बारे भे बोलूंगा...(अवकान)

उपसभाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर): अभी श्राप संक्षेप में बोलिए। श्रमेंडमेंट पर बाद में बोलिएगा श्रीर श्रगर कोई विशेष बात हो तो मंत्री जी से व्यक्तिगत सपर्क करके बता दीजिएगा ...(व्यवधान)

श्री पुरेन्द्रजीत सिंह ग्रहलुवालिया: महोदय, श्रापको पता ही है कि मेरा संक्षेप क्या होता है ... (व्यवधान) महोदय, भोपाल गैस काड के साथ-पाथ .. (व्यवधान)

उपसमाध्यक (प्रो. चन्द्रेश पी० ठाकुर): प्रभी भोपाल गैस कांड पर बोलने की जरूथत नहीं है।

श्री पुरेग्द्रजीत सिंह ग्रहतुवालिया यह मुद्दा न्ससे जुडा हुआ है, पढ लीजिए आप...(व्यवसान)

उपसमाध्यक्ष (प्रो॰ चन्त्रेश पी॰ ठाकुर): प्रोतिजन से संबंधित जो बाते है, उन्हीं पर बोलिए।

श्री पुरेन्द्रजीत सिंह श्रह्युवालिया तो ये चीजे हमारे सामने श्राई हं। महोदय, यह बड़े श्रफ़्सोस की बात है कि इस बिल में कृछ ऐसे प्रावधान है जिनके द्वारा सरकारी कारपोरेणंस को, सेंट्रल गवर्नमेट श्रीर स्टेट गवर्नमेट कारपोरेणंस तथा लोकल एथोरिटीज को इससे मुक्त रखा गया है। THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Is it true?

SHRI S S. AHLUWALIA: Yes, it is a fact.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): O K while replying, the Minister will clarify that point. I think there are some grey areas.

SHRIMATI MANEKA GANDHI. Sir, this is not the time to reply. Anyhow, I will make one thing clear. The clause says that the Central Government may, by notification, exempt from the operation of sub-section (1) any owner, namely, the Central Government, any State Government or any corporation. But I have given an assurance in the Lok Sabha that while we have retained this provision, we will not use it or apply it at all because in the event of our establishing the fund, it will take care of this provision. That is the assurance that has been given in the Lok Sabha.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR). You see, notwithstanding the provisions, she has given an assurance in the other House, and apparently she is giving the assurance to this House also, that this provision will not be used unless a very specific occasion arises.

SHRI AJIT P. K. JOGI (Madhya Pradesh): For how long? Till eternity?

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Unless it is revised.

SHRI S. S. AHLUWALIA: Sir, the provision is like this:

- "(3) The Central Government may, by notification, exempt from the operation of sub-section (1) any owner, namely:—
 - (a) the Central Government:

- (b) any State Government;
- (c) any corporation owned or controlled by Central Government or a State Government; or
- (d) any local authority,"

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR) This is an enabling provision. It is not necessarily a provision for operation from the day it is passed

SHRI S. B. CHAVAN (Maharashtra): It is a power taken by the Government.

SHRI N. K. P. SALVE (Maharashtra) This is a power taken by the Government. That is all.

श्री सुरेन्द्रजीत सिंह ग्रह्नतुष्विता में एसी बात को कह रहा हूं। श्रभी कुछ साल पहले शक्रवस्ती में जो वहां का एल.पी.जी. का डिपो है, वहा पर सिलेंडर फट गए श्रीर श्रापको पता लगा होगा कि कितना बड़ा धमाका हुआ था श्रीर श्रासपास की बस्तियों का काफी नुकसान हुआ था। इसी उरह के श्रावधान के कारण उनको मुशवजा नही मिला जिसके लिए श्राज शवधान कर रहे है। जैसे सेंट्रल वैथरहाउसिंग कारपोरेशन के स्टोरेज के जो बड़े बड़े गोधाम है श्रगर वहा कुछ घटनाएं घट जाएं तो इसी प्रावधान में व उसका फायदा उठाएंगे।

THE VICE-CHIRMAN (PROF. CHANDRESH P. THAKUR). That depends on the Government of the day.

श्री सुरेन्द्रजीत सिंह सहतुथालिया उपसभाध्यक्ष महोदय, में इन्हीं चीजों को महेनजर रखते हुए कि श्रगर कोई ऐसी घटना घटती है तो वहा के लोगों को सही मुग्रावजा मिल सके, इसके लिए यह विध्यक लाने का मकसद है। श्रगर उस विध्यक की धारा में कोई कमजोरी है तो जैसा श्रापने कहा "गुननेमेट श्राफ दि है" पर यह निर्भर करेगा, श्रगर हुवमर न उसका नाजाइज फ़ायदा स्ठाना चाहतेहैं

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महोदय, इसी तरह से रानीगंज स्टेशन के पास नीमचा कोलियरी के पास एक गुडस ट्रेन जो ग्रॉथल ले जा रही थी उसमें आग लग गई और स्टील टैक गैस के कारण चार गुने बड़े मए भीर उसके वाद बस्ट हए ग्रीर श्रासपास के इलाकों मे जो लोग घूम रहे थे चाहे अधिमी हों या जानवर वे सारे हताहत हुए। स्टील के ट्रकड़े स्प्लिटर्स की नरह फैले और जो तेल ्छिडक गया उससे ग्रांग लग गई। भारी संख्या मे लोग जरूमी हो गए। यह घटना मैंने अपनी आंखों से देखी है । उस वक्त भी यही बहुना किया गया और मुआवजा नहीं मिला। तो जब एक विधेयक मा रहा है कि लोगों की मुम्रावजा मिलना च्।हिए तो कमज़ोर क्लॉज के कारण वह निकल ज ते हैं। यह प्रावधान एसा नहीं है कि जो इंडस्ट्री वहा ऐपलऐंट डिस्चार्ज करती है, वह दियाओं में छोड़ती है, जैसे मंत्री महोदया जी भी जानती हैं कि रेकेट कोलमैन का कारखाना है आसनसोल मे वह खतरनाक ऐंग्लयेंट छोड़ती है लुनिया रिवर मे, तो लुनिया रिवर से किरात विलेज तक पुरी पानी उसका लोग पीते है उसमें जो कैमिकल मिलते हैं उससे वहां के लोग तरह तरह के रोगों से प्रसित होते हैं सिर्फ इतन ही नहीं ग्रलाय स्टील ब्लौट दुर्गापर में जो कूंइचिंग प्लाट है यानी जहां पर स्टील की ऋइंचिंग होती हैं उसका सलप्यरिक एसिड दामोदर नदीं में छोडा जाता है। इस नदीं में यह जाने की वजह से बाकुरा अगर मेदनीपुर के इलाके के लोग जब इस नदी का पानी पीते हैं तो आदमी तो अफेक्टिड होते ही हैं बल्कि जो जानवर भी पानी तीते हैं वे भी अफे-किट ह' होते है। वे मारे लाते है। देखा गया है कि द मोदर नदी के किन रे जो बस्तियां है वे लोग जब इसका पानी पीते है तो वे जाडिस से पीडित हो जाते हैं, यहां तक कि भर भी जाते हैं। इन सारी ीजो को इस विधेयक के तहत लावे की

जरूरत है। इन चीजों को महत्व देते हुए इन चीजों को समझते हुए मैंने इस विधे-यक पर अमेडमेंट देने के लिए और इसे सेलेक्ट कमेटी को रेफर करने की बात कही है। मैं समझता हूं कि यह एक नया विधियक है। कई कान्स हमारे देश में हैं भौर उसमें कई कमियां हैं, खामियां हैं जो आज हम।रे समने नहीं आ रही हैं, जो स मने महस्स नहीं होती है उनको हम नहीं जोड़ते चले जाते हैं तो कमियां हमारे स मने रहेंगी ही भौर जो मकसद हैं सरकार का ग्रीर मंत्री महोदय का कि ऐसे अफी-क्टिड लोगो को मदद करना चाहती है, उनको मुद्रावजा दिलान चाहती है, रिलीफ दिलाना च।हती है तो वह नहीं दिला प येंगी। इन्हीं प्रावधानों के बारे में बोलने के लिए भ्रापने जो मुझे समय दिया उसके लिए ग्रापका धन्यवाद । जब मैं ग्रपना अमेडमेट मूब करूंगा....

Insurance Bill, 1991

उपसमाध्येक्ष (प्रो० चरद्रेश पी० ठाकूर) : धन्यवाद के बद कोई बात नहीं होती। There are two separate issues. is environmentalist aspect. The Minister's record on that is very eloquent. I am sure she is going .to continue on that. The other is post-accident compensation. This Bill is related to the second aspect. If the House can help in clarifying the issues in relation to the application of the post4: accident compensation issue, I am sure she will appreciate that.,

ंभी मोहम्मद खलीलुर रहमांन (ग्रान्ध्र प्रदेश) : जनाब वाइस चैयरमैन साहब, यह जो पब्लिक लाइबिलिटी इंश्योरेंस बिल, 1991 पेश किया गया है। मैं उसकी भर-पूर ताईद करता हूं। यह बिल नेशनल फंट गवनेंमेंट की तरफ से पेश किया गया था.....

उपसमाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर) : ग्राप इन्हें नेशनल फंट गवर्न मेंट की मिनि-स्टर मानते हैं ?

श्री मेहन्मव खलीलुर एक्सानः में यह क्रजंकर रहा हुं कि यह उस समय पेश किया गया था।

भी शंकर स्थाल सिंह (बिहर): उपसभाध्यक्ष महोदय, यह दोनों समय की मिनिस्टर है।

उपसमाध्यक्ष (प्रो० चन्र्वेश पी० ठाकुर्) : पसंन सेम है मिनिस्टर दूसरी है। (व्यव-धान) हृदय परिवर्तन की स्थिति है। (व्यवधान)

श्री मोहम्मक्ष खलीलुर रहमान । यह बिल वक्त की ग्रहम जरूरत है। पिछले 44 सालों मे हमने देखा है कि हमारे मुहक मे जैसे-जैसे साइस की तरक्की होती गई उसी हिसाब से मुखतलिफ किस्म की सनग्रत कायम होती गई, कई कारखाने बनते गये। इसमे धमाकू, एक्सपलोसिव कारखाने भी है, जहरीली गैस के कारखाने है। इताही नाज्कतरीन जो सनगत है उसके भी कार-खाने हैं। जाहिर है जैसे-जैसे कारखाने बढ़ते गये उसके साथ ही साथ एक्सीडेट्स मे भी इजाफा हो । गया। जहातक एक्सी-डेंट्स का सवाल है, एक्सीडेंट्स न सिर्फ कारखानो मे काम करने व ले वर्कर्स ग्रौर एम्पलाइज ही मृत सिर नहीं होते बल्कि उन कारखानो के अतराफ, विसिनिटी मे जो लोग रहते हैं, भ्राम पन्लिक रहती है वे भी इससे म्वासिर होते है। देखा यह गया है कि जहा तक वर्कर्स भीर इस्पल इज का सवाल है उनके रिलीफ के लिए, उनके इमीडिएट कम्पनसेशन के लिए तो तव नीन मीजूद है। कारखाव वाले इस बात के पाबंद हैं कि वे वर्कर्स भीर मुलाजिमों को फौरन कुछ कम्पनसेशन दें, कुछ रिलीफ दें। झग ध्राम पब्लिक भी मुत सिर होती है उनके लिए किसी किस्म का कोई कानून नहीं है जिसके लिए कारखाने वाले पाबद हों उनके लिए सिर्फ एक चारा रह जात है कि वह प्रदालत का दरवाजा खटखटायें वहां से वे अपने लिए रिलीफ मांगें। एक दफा भी अदालत का दरवाजा खटखटाया जाता है तो उसका फैसला होने में बरसो लग जाते है और जिस मकसद के लिए,

जिस रिलीफ के लिए भ्रदालत को जाते है उसका मकसद खौफ होकर रहजाना है। तो लिहाजा जरूर। इस कात की है कि इस किस्म का कनून लाया जाये ताकि जो म्राम पब्लिक मृत सिरहोती है, जो उसके एकोस में रहने वाली है, उसका ग्रगर जानी और मली नुमसन होता है तो उसके लिए कारखाने के मालिक को जिम्मे-द र करार दिया जय । चुनाचे इन्हीं बातों को पेशे नजर रखते हुए यह मैनडेटरी पिन्त न यिनिलिटी इंग्योरेंस स्कीम लाई गई है भौर इससे कारखाने वालों पर पाबन्दी हो जाती है कि अगर आम पब्लिक क जानी ग्रीर माली नक्सान हो तो वे फौरन मदद कर सकें ताकि उनको रिलीफ मिल सके।

उपसभाध्यक्ष (प्रो॰ चन्द्रेश पी॰ ठाकुर) : ग्राम पब्लिक से ग्रापका मतलब क्या है? जो इम्पल इज है उनके ग्रल वा थर्ड पार्टी से है ?

श्री मोहम्मद खलीलुर रहमान : 'इम्पल इत्र के ग्रल वाकी ही मैं वात कर रहा ह वर्केस और इम्पल इज के अल वाकार-खाने की विसिनिटी में जो लोग एहते हैं उनकी अगर जानी और माल का नुकसान हो ग है तो उनकी भी मदद होनी चाहिए। कारखाने के एकोस जो लोग हैं उनकी मैं बात कर रहा हू। विसाल के तौर पर मैं यह भी उहुगा कि अगर जिसी के कीप का नुकसान होता है तो उसको भी इंग्योरेंस के तहत लिया जाना च हिए ताकि उसका मुम्रावजा दिया जा सके । जैसा कि हमाने दोस्त श्री ग्रहल्वालिया जी की तरेफ से कहा गया है, यह बिल तो लाया गया, मगर इस बिल में कई खामिया भौर डिफेक्ट रह गये हैं, इसको मैं तसलीम करता हू। इस बिल को ग्रगर सेलेक्ट कमेटी को रेफर किया जाये तो मुझे इस बात का डर है कि इस पर साल, दोसाल लग जाएंगे। लेकिन ग्रगर इसको बिना सेलेक्ट कमेटी को रेफर किये पास कर दिया जाता है तो फौरन इसका इभव्ली-मेटेशन हो सकता है । मैं **भ्रानरेबल**

मिनिस्टर से दर्बास्त करूंगा कि इसमे जो कुछ भी डिफेक्ट रह गये हैं उतको आप अध्यन्दा एमेडमेट के जरिये दूर कर सकते हैं।

एक ब : मैं खासतौर पर कहनां चाहता हूं। सेक्यन 21 में एन एडवाइनरी कमेटी के। ल्लुक से कहा गया है कि इस इडव इनरी कमें। में एक सेन्द्रल गवनेमेंट के इस्प्त ई होगे दूपरी केटेगरी है इंग्लो-रेस की धौर जो तीसरी केटेगरी है बह आनर्स के जल्लुक से कही गई है और चौथी केटेगरी एक्सप्ट के ताल्लुक से कही गई है। मैं यह कहूगा कि इसमे दो केटेगरीज धौर होनी च हिए। एक केटेगरी आमप्बल की हो, उसके एक या दो बुमान्य यन्दे इसमें रखने च।हिए धौर उसके ब द एक केटेगरी वर्क्स या व कुमान्य है। उनको भी इसमे रखा जाना च हिए। उनको भी इसमे रखा जाना च हिए।

तीसरी बात मै यह अर्ज करना काहता हू कि अभूमन यह देखा गया है, बास तौर पर भाध्न प्रदेश के सहबूब नगर से मेरा तल्लुक है उसमे पालमूर बर्कर्स हैं और शायद भ्राप भी इतसे व किफ हों, मे क फी मशहूर वर्कर्स है। यह देखा गया है कि हर स'ल वहां से दो लख पालम्र वर्कर्स न सिर्फ आंध्र प्रदेश मे बल्कि महा-राष्ट्र , कर्नाट ह, तिमलन डु और जितने भी एडजे सेंट स्टेट्स हैं वहा मुख्यल रोते हैं, लेकिन उनमा कोई रिकार्ड नहीं होता है भीर जो कंटेक्टर उनकी सर्विसेज सेते हैं वे ल यसेस्ड कंट्रेक्टर नहीं होते हैं। यही हजारहस इहस्ट्रीन में काम करते हैं तो उनको कभी कभी नुकसान भी छठाना पड़्वा है, वे एक्सीडेंट में इंडोल्व हो जाते है। जहिर है कि उनमा रिकार्ड नहीं होता है तो उनको रिलीफ भी नहीं मिल पाता है। इसलिए मैं ग्रानरेबल मिनि-स्टर से इस बान की दखरित करूगा कि वे जब वर्कस को मुनखिल करते है तो कंट्रेक्टर के पास लायसेस भी होना च हिए भौर वजफा रिजस्टर मेटेन करें तिक जितने भी वर्कर्स मृतिखल करें उनकी बकायादा रिजस्टर मे एट्री हो । इन चन्द ब्रल्फाज के साथ मैं इस बिल की ताईव करता हं •

उपसमाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर) व भी ईश दत्त यादव । संक्षेप मे बीलिये लेकिन गंभीरता से बोलिये i

श्री ईश दल यादव (उत्तर प्रदेश) : -मान्यवर, मैं यह अपना सीभाग्य मानता ह जो मुझे ग्रापकी ग्रध्यक्षता में ग्रभने विचार रखने का अवसर मिला है। महोध्य, जो विधेयक मानतीया मंत्री जी ने प्रस्तुत किया है, उसका मै स्वागत करता हू और सर-कार तथा श्रीमती मेनका गांधीजी को घन्य-बाद देता हं कि क्योंकि उन्होंने ग्रंपने भाषन में कहा है कि शायब विश्व मे पहली बार इस तरह का क नून बनाया जा रहा है। मान्यवर, यह बड़ा आवश्यक था। जैसा कि जाहिर है पब्लिक के स्रोग, जनता के लोग जो दुर्घटनाप्रस्त होते थे या जिनका जीवन समान्त हो जाता था उनके लिये कानून में कोई व्यवस्था नही थी जिसके अन्तर्पत बायलों या मृतकों के द्याश्रितों को कोई मुझावजा दिया जायें। यह बात सही है कि न्यायालय के अधि-कार क्षेत्र मे यह शाला है लेकिन न्यायालय की लड़ाई लंबी होती थी और गरीब झादमी न्यायालय में जाने मे ग्रसमर्थ होता था। वह कोर्टफीस वगेरह नहीं देशाता था । इसलिये यह जो विधेयक प्रस्तुत किया गया है, यह जो कानून बनाया जा रहा है इसका मैं समर्थंन करता हूं।

उपसमान्यस (प्रो॰ चन्त्रेश पी॰ ठाकुर) : हार्दिक समर्थन करता हूं ।

श्री ईस देस योखः हार्दिक समर्थन करता हूं । लेकिन, मान्यवर, इसका समर्थन करते हुए एक निवेदन करना चाहता हूं कि मुझा-बजा लेने का श्रीकार पहले भी श्रदालतों में जाकर लेने का था । यह कानून इस-लिये बनाया जा रहा हैं कि त्वरित गति से बिना विलम्ब के जो विकिटम है, उसकी श्रीकिक सहायता हो जाय । स्टेटमेंट आफ श्राबजेक्टम एंड रीजंस मे भी यही कहा गया है कि इसमें जल्दी से उसकी सहायता हो जायेगीं। ते किन मान्यवर, यह जो किसेयक प्रस्तुत किया गया है इसमें सेक्शन 7 के परायाफ 5 मे कलक्टर को श्रीकार दिया गया है। ठीक

श्री ईश दत्त यादवी

है कलक्टर को घषिकार दिया गया है। लेकिन इसमे यह कहा गया है कि The Collector shall have all the powers of civil courts for the purpose of taking evidence. यह बड़ा लेंबी प्रोसीजर हो जायेगा। सिविल प्रोसीजर ग्रंपने देश का जो हैं उसकी व्यवस्था इतनी लंबी होती है, उसके कारण सरकार और माननीया मंत्री जी की जो मंशा है, समय के बारे में कि विलंब न हो, वहं पूरी नही हो सकेगी। इसलिये मै माननीया मंत्री जी से अनुरोध करूगा कि जब वे इसकी नियम वली बनायें तो यदि संभव हो तो, ये सब ग्रधिकार कलक्टर को सिविल कोर्ट का दे दें, विटनेस की ग्रटेडेंस प्रोक्योर करने के लिये, डाकु-मेट सीज करने के लिये, जो ी हों, ये धिकार उनको दे दें, लेकिन इसका स्मरी डिस्पोजल होना चाहिये । सी.पी.सी. के जो प्रीविजंस हैं, उन प्रीविजंस के ग्रंत-र्गत अगर इनका भी डिस्पोजल होगा तो यह बहुत लंबा चला जायेगा । यदि ऐसा होगा तो मान्यवर, भोपाल गैस वासदी की तरह से कभी इसका निर्मय नहीं होगा और जो विकटम हैं, उनको इसका लाभ नहीं मिल सकेगा।

दूसरी चींज मैं यह कहना चाहंगा कि कई माननीय सदस्यों ने, श्री खलीलुर रहमान ग्रीर कई दूसरे सदस्यों ने कहा हैं कि यह तो दुर्घटनाग्रों से संबंधित है लेकिन जो कल कारखाने है, जिनसे वातावरण विष्मक्त होता है, जिनसे वायुमंडल दूषित होता है और जो आदमी के जीवन पर बहुत बुरा प्रभाव डालते हैं ग्रीर इस स्लो-प्वाईजनिम की वजह से व्यक्तियों पर बहुत बुरा असर होता है। बाहे इनसे विषेती गैस निकलती हो, चाहे इससे द्रित वायु निकलती हो, चाहे जो भी - हो, ईसके ऊपर भी सरकार को गंभीरता से क्यार करना चाहिये। सभव है कि इसके अंदर ईसकी व्यवस्था म हो सकती हो लेकिन में माननीया मंत्री जी से च हंगा कि वे ईस ग्रोर भवश्य च्यान दें। (समय की घंटी) मान्यवर, में समान्त ही कर रहा ₹१

उपसमाध्यक्ष (प्रो० चन्द्रेश पी० ठाषुर) : मंत्री । जी से व्यक्तिगत संपर्क स्थापित कर लिया है, इसलिये समाप्त करें।

श्री ईश दस यादव: मान्यवर, मैं तो उनके ही दल का हैं। लेकिन जब ग्रापके साथ मेरा साथ होता है तो मुझे बहुत म्रानन्द माता है।

उपसमाध्यक्ष (भो० चन्द्रेश पी० ठाकुर)ः यह' परम्परा' है।

भीमती कमला सिन्हा (बिहर)ः आपका साथ तो हो गया आनन्द का बढ़ा मौका है।

उपसमाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर) : श्राप भी श्राइये, फायदा उठाइये।

श्री ईश दत्त यादकः ग्राप के साथ मैं विदेश याता पर गया था तो उन क्षणों को मैं कभी नहीं भूल सकता जो आपके साथ बीते थे। इसलिए आपका वहत बहुत धन्यवाद करता हू। मान्यवर, मैं श्रपनी बात समाप्त कर रहा हं।

श्री सैयद सिस्ते रजी (उत्त प्रदेश) : मान्यवर, क्या हम लोग शेक्षर कर सकते हैं इनके तजुर्बो को।

भी प्रजीत जोगी : उपसभाष्यक्ष महोदय, हमे पूरी जानकारी दी जानी चाहिये ।

उपसमाध्यक्ष (प्रो० चन्द्रेश पी० ठाकुर)ः ग्रच्छा वातावरण बडा था, इनवायर्नमेटल पोल्यूशन नहीं था।

श्री ईश दत्त यादंव: मान्यंवर, मैं चाहता था कि माननीया मंत्री जी इंसकी परिधि को बढ़ावें जो समय परिधि है इसके दायर को बढ़ाने की कोशिश करें भीर जो मुम्रावजे की धनराशि है उस पर मैं समय नहीं लेना चाहता, इस पर सरकार गम्भीरता से विचार करे ग्रौर यदि एक्ट मे प्रावधान न हो तो कम से कम निंथमा-

विल मे प्रावधान अवस्य करें। इन शब्दों के साथ मैं इस विधेयक का हुदय से जोरदार ढंग से स्वागत कर रहा हूं ग्रौर समर्थन कर रहा हं। धन्यवाद।

SHRI MURLIDHAR CHANDRA-KANT BHANDARE (Maharashtra): Mr. Vice-Chairman, Sir, I welcome this very novel and almost a revolutionary Bill, with mixed feelings.

I think the main reason for bringing forward this Bill is the Bhopal gas tragedy, the greatest industrial disaster which the world has ever seen. But it does appear that we have not really learnt the lesson. I think one of the main issues that was involved in the question of compensation to the victims of the Bhopal gas tragedy was the culpability of the multinationals. It is indeed unfortunate that there is not one word against the multinationals. The time has come when we should ask ourselves as to how much we value human lives. Is it Rs. 25,000 in India and 10 million dollars in the -U.S.A.?

As has been explained by the hon. Minister in her speech while moving the Bill, we have to live with modern progress in science and technology which will result in production of various goods, very often hazardous, but which are very necessary for a better life. The question is, how to balance these hazards with a better way of life? This is the question which, really, has to be discussed on a much larger canvas. But two points I do want to make at this stage.

One is, what are you doing about the standards of safety? If you go to any Western country or Japan—highly industrialised countries—if you see a plant there, you will find that they have such sophisticated seftey measures without which they are not permitted to produce any article What happened in Bhopal? Not even a whistle blew. Thousands and thousands of people were affected I think something should be

done. Madam, you are in charge of environment. The first thing you should do is to compel these multinationals to have the same safety standards-in relation to their plants in India-as are obtainable in their own countries. There should be no letup on this. There should be no dilution in this. But I find that there is no movement on this aspect. Secondly, I must express my total disappointment at the figures mentioned in the Schedule. It is Rs. 25000 for death and Rs. 12,500 for hospitalisation. I will tell you, as a member of the Joint Consultative. Committee going into the Railway Bill which was revised after hundred years—it was first enacted in 1890—the first thing we did and I am taking the House into confidence that I was personally responsible for this, that the minimum compensation you pay to any passenger, even though he may be a ticketless passenger, for loss of life in a rail accident is Rs. 1 lakh, and here you are putting Rs. 25,000. I think something is utterly wrong. And then if what has been said by Mr. Ish Dutt Yadav is correct, you will leave the balance of Rs. 2 lakh, three lakh or five lakh for the relatives of the deceased or the injured to fight in a court of law. Haven't we learnt from the tragedy of Bhopal? What is this amount of Rs. 25,000 or Rs. 12,500? Before we go through this Bill let the Minister on her own come with an amendment putting the figure at least to a lakh of rupees for a death and Rs. 50,000 for an injury. -I do not think with such a paltry amount of Rs. 12,500 you can even treat a patient.

The hon. Minister mentioned that she has had wide range of consultations before introducing this Bill. Subject to correction, I would like to know, what are the voluntary agencies or non-governmental organisations which have done such yeoman service for Bhopal and other industrial tragedies, how many of them were consulted? Were they consulted at all because their contribution

[Shri Murlidhar Chandrakant Bhandare 1

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would have been extremely valuable? Therefore, the suggestion is that the amount mentioned in para (in) of the Schedule is totally inadequate

I accept that the absolute liability under clause 3(2) which was laid down by the Supreme Court in Sriram Fertilisers case should be the rule. There should be no defence of contributory negligence There should be no defence available at all. Once you enter this field of producing hazardous substances, the liability should be absolute, unconditional and complete And I welcome the Bill to that extent

I do not like a provision which says that if you have no insurance policy, you will be sent to jail for one year. I do not like this kind of provision at all. A better course would have been to say that unless you have an insurance policy under the Act, you cannot run your industry That should be the condition.

Then, coming to clause 13(1), I regret to note that we have not accepted the locus for the voluntary agencies or the non-voluntary organi-We have done it in an Act like the Environment Protection Act and in many other Acts I think there should be a provision whereby action can be taken by these voluntary organisations. I personally think that a better attention should have been given to this kind of a Bill, as has been pointed out in a report today concerning the Review of this Liabi-In fact, there is some merit in the motion moved by Mr. Ahluwalla that this Bill should go to a Joint Select Committee, but at the same time I want that this Bill be adopted as far as it goes. All that I can say is that let the Minister take into account very very carefully the suggestions which are being made. Don't waste your time and, in the next session, please come out with amendments to strengthen this legislation In the meantime you can also consult the voluntary agencies. You

can also consult some of the Members who are active in this field

Insurance Bill, 1991

Sir, I would like to end by saying that there should be some sort of an additional liability where recklessness, rashness and negligence on the part of the owner is proved. I think the time has come when we have to stop playing cruelly with the innocent victims of industrial disasters

With these words, Sir, I support the Bill.

SHRI VISHVJIT P. SINGH (Maharashtra) Mr. Vice-Chairman, Sir. I have maintained, ever since I became a Member of Parliament, that the Government has got the best of intentions but these intentions get diluted by two major problems we suffer No 1 For the sake of doing good, we are in a hurry Let us not be in a hurry Wanting to do good. we are putting in and passing pieces of defective legislation which will eventually result in that good not being done. No. 2: We are at the mercy of the confines of the houses we live in, of the cells we have creat-We take advice ed for ourselves only from those around us and are not willing to look further and seek and find the real solutions

My friend, Mr. Bhandare, has just now mentioned the absolutely exemplary role of the voluntary agencies. I am surprised that the honourable Minister, while moving the Bill, has not made even one reference to any voluntary agency. May I remind her that before she became a Minister, she was a great votary of the voluntary agencies? She herself was the greenest of the greens in India, and she was the one who was trumpeting from the roof tops about all the voluntary agencies. Today, Madam Minister, what has happened to the voluntary agencies? Did you consult them? I am sure you did not, and I know you did not

Here, Mr Vice-Chairman, Sir, I would like to point out the various defects in the Bill-and these defects are not minor defects. These are defects which will actually rulitate against the actual purpose of the Bill . :(Interruptions) . It not eats into the vitals I will show you .. (Interruptions) The honourable Minister has said that workmen are compensated in any case ... (Inter-She is probably rememruptions) bering the Statement of Objects and Reasons which was read out by her predecessor, the gentleman to whom she had various compliments to pay, Mr. Nilmanı Routray. He had said, "While workers and employees of hazardous installations are protected under separate laws, members of the public are not assured of any relief." I am quoting Mr. Nilmani Routray.

SHRI JAGESH DESAI. What about protection of that Minister?

SHRI VISHVJIT P. SINGH: He gone. ... (Interruptions) ... I would say that if you are putting in one yardstick, I may assure youand I am quite serious about it-that the very purpose of this Bill is to provide expeditious relief, is to stop the long litigation process which takes place in the courts before anybody gets any relief, and to give speedy justice—and justice to whom? -to him who gets affected by an accident when it does take place. The person who is most affected is the person who is handling it, is the person who is in the vicinity, is the person who is within the confines of the place where it is being handled But there is no relief provided for this person. Relief is there, as the hon. Minister will say, under the Workmen's Compensation Act. Relief is there for the general public also under the various other Acts on the statute-book But that relief is not enough It is because of that, it is only to provide expeditious relief that this Act is being introduced And why are the workmen being excluded? If the members of the general public can claim relief under this Act and then go further to take relief under the other Act as has been provided under this Act itself, and the quantum of relief granted under this Act is then to be lessened from the quantum of relief granted in the other Act, thereby giving adjustment. why is it that similar adjustment is not there for the workers? Why are the workers not covered here? Do they not matter? Or is it only the members of the general public who matter and not the workmen who work in a multinational company? Absolutely, this technology comes from multinational companies. We do not have the indigenous technology. They are the ones who bring in this technology.

Who is going to pay for the sins of the multinational companies? Let me assure you Mr Vice-Chairman this Are you a tax-payer? I am.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR). I am also.

SHRI VISHVJIT P SINGH: I will show you Mr. Vice-Chairman, it is you and I who will be paying it. I will show you why and how. Because of what has been provided under this Act, they will take up insurance. Insurance in this country is a public sector enterprise. It is owned by the public. The insurance companies will be paying the compensation, not the multinational companies which will be paying nominal premiums. I will enlighten you some other day, the quantum of premiums which are paid towards huge amounts of insurance. Let me assure you that it will be the insurance companies which will be paying this

Let me go further. What is the quantum of compensation? Various people have spoken about it They have spoken about Rs 25,000, Rs 12,500 and said that it should go up much further, that it should go up to Rs 1 lakh, Rs. 2 lakhs I can understand the limitation of the hon Minister that this is an interim relief, this is a quick relief, this is a relief

[Shri Vishvjit P. Singh] on no-fault basis. Correct. Therefore, the quantum cannot be too high I cannot understand that.

What is the quantum for property? Rs. 6,000 You will find it funny that I am arguing about property and not about the other quantum. I will come to the property. Why? Because most of these industries are hazardous industries. The laws have been passed under the direction of the hon. Minister who has asked for these laws to be passed by Parliament. By the law, they are now to be sited in areas which are outside the habitable areas. Am I correct? Now they are to be sited in special areas outside municipal limits, outside areas, where there is not too large habitation. Who is affected there? The farmer gets affected. There will be leakage of toxic, noxious substances which affect the crop. I know from my own experience in my own district where crops are affected by hazardous substances discharged . by factories accidentally.

Sir, I am about to finish.

SHRI JAGESH DESAI. It is a very important point.

SHRI VISHVJIT P. SINGH: Even if one acre of sugarcane is affected, you can imagine what happens. For 500 quintals at Rs. 45, how much does it come to? It comes to Rs. 23,000 for just one acre.

Sir, I am just finishing.

I would like to go further, Sir. Who has the power to try this? This is first to be handed over to the Collector.

As we know from bitter experience, those of us who live in rural areas know from bitter experience that the Collectors are already overworked They are so overworked that they have delegated most of their powers. Ram Naresh Ji is nodding his head. He knows it very well. -

जितने ये जिलाधिकारी है, उन्होंने सब ने अपने पावर डेलीगेंट कर दिए हैं। कोई एस.डी.एम. कर रहा है, कोई तहसील-दार कर रहा है और यहा तक कि भाज ये दिन आ गए है कि कुछ कानुनगों भी कर रहे हैं। ये जो पावर आपने एक्ट के अधीन दिया है, उसको कौन एक्सर-साइज करेगा? जब भी एक बहुत बड़ा एस्सीडेट होगा, खुदा करे न हो, अगर कभी कही हम्रा तो कौन उसको करेगा? कलेक्टर साहबान तो कभी मंत्रियो को हवाई अड्डे से रिसीव करते है और कभी कही उनके साथ जाते है। उनके णस कहा टाइम है . (व्यवधाम)... हा, डेलीगेशन का प्रोबीजन ₹... (व्यवधान) ..डेलीगेशन कौन करेगा? जो काम न्यायालय का है, उसको न्यायालय पर छोडिए खुद पर मत लीजिए... (व्यवधान) उसमे प्राप समरी ट्रायल्स का प्रोविजन कीजिए। कोई सवाल पैंदा नहीं होता कि न्यायालय न करे और दूसरे . . . (व्यवधान) . . .

उपसमाध्यक्ष (प्रो॰ चन्द्रेश पी॰ ठाकूर) : एक्स-कलेक्टर श्रापके पास हैं, वह कुछ दूसरी ही बात कहते है।

भी विश्वजित पृथ्वीजित सिंह वह खुद कह रहे हैं। वह तो मेरा समर्थन कर रहे है। हमने देखा है कि कई बिल पहले भी आए है, उनमे देखा है कि उसमे ये पेनाल्टी होगी, से होगा।

I am just about to finish, Madam. The hon. Minister has said that she has to attend a meeting, but Parliament is also important. I know she has to go for a meeting

The fact is though those powers have been given, they are given summarily to all kinds of officers and you find they are being misused. Today powers under the Motor Vehicles Act are being misused. You must have seen protests even from the general public apart from the complaints from professionals In this field various powers have been given in the Bill, starting from Section 9.

SHRI JAGESH DESAI: What do you want now? You mean the Bill is not required.

SHRI VISHVJIT P. SINGH: Clause 9, clause 10, clause 11, Clause 12. Powers-power to seek information, power to enter a premises power to search, power to seize. power to order, power to dispose. To whom are these powers given? Any person authorised by the Central Government. And who is this person?

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): That could be even you.

SHRI VISHVJIT P. SINGH: No. That is exactly what I want to know. I don't want the abuse of these powers. I want it to be specifically spelt out, who is going to be this person-Gazetted Officer or Non-Gazetted Officer.

SHRI T. A MOHAMMED SACHY (Tamil Nadu): Kindly go through the Definition Clause.

SHRI VISHVJIT P. SINGH: I have been through the definition

VICE-CHAIRMAN THE (PROF CHANDRESH P. THAKUR): Please conclude now.

SHRI VISHVJIT P. SINGH: I am about to conclude.

My second last problem is dealing with clause 21. We are so much in the grip of the bureacracy that, we are ready to give up everything for their sake. I will just show you. What does this clause say? It says. "The Central Government may, from time to time, constitute an advisory committee on matters relating to the insurance policy under this Act" Knowing the record of the hon. Minister, I would have expected that this advisory committee would consist of three officers representing the Central Government, two persons representing the insurance, two persons representing the owners and twe

persons from amongst the experts on insurance or on some such thing to be appointed by the Central Government. Here is the most important Clause, sub-clause (3). It says.

Insurance Bill, 1991

"The Chairman of the Advisory Committee shall be one of the members representing the Central Government."

· Who are the members representing the Central Government? The three officers representing the Central Government.... . . . (व्यवधान) . . . नहीं, वह जो ग्राफिसर्स हैं, जो तीन ग्राफिसर्स सेंट्रल गवनमेट के बने है, उसमे कुछ नहीं लिखा हुआ है। दाहे वह पतवारी हो, चाहे वह कानुनगी हो, वह चाहे अफसर हो, वह इस एड गजरी कमेटी का चेयरमैन बनेगा ग्रौर जो शख्स, जैसे श्री मुरलीधर भडारे, जो वकील है ग्रीर दुनिया में मणधर दकील है, जिन्होंने गैस काड की वकालत की है, वह उस म्रफ़सर के मधीन बैठेंगे मौर कहेगे कि हुजूर जो ग्राप कहेंगे, वही होगा । श्रहल्य लिया जी, जो जनेवा जाच्के हैं श्रीर जिन्होंने भारत का केस श्रारम्य किया है, बह भी वह खड़े हो जाएंगे ग्रीर कहेगे कि जी हुजूर...(व्यवधान)...

SHRI JAGESH DESAI: This is unfair to Mr. Ahluwalia.

श्री बिश्वजीत पृथ्वीजीत सिंह श्रीर मेरी यह गुजारिश है, मेरी निम्न गुजारिश है मंत्री जी से कि इसका थोडा समाधान किया जाए, इसका श्रमेडमेट तो जरूर लाइए ।

भ्रीर लास्ट में में ननसे एक स्पष्टीकरण चार्रगा । वह स्पष्टीकरण चार्रगा में सैक्शन 18 के ग्रधीन। सैक्शन 18 में लिखा है कि

"No court shall take cognizance of any offence under this Act except on a complaint made by-(a) the Central Government or any authority or officer authorised (b) any person who has given notice of net less than sixty days..."

श्रि विषवजीत । ध्वीजीत सिही यह कम्पलेंड इस एक्ट के अंतर्गत कैसे होगी, ग्रापने तो ग्रालरेडी प्राविजन दे रखी है डायरेक्टोरेट के पास कम्पलेंट की। इसका क्या मतलब है ? अगर कोर्ट में जाएगे

तो ग्रंप डायरेक्टोरेट के खिलाफ जाएगे ? कैसे होगा, क्या होगा, इसको जरा मुझे समझाया जाए बहत-बहत ध यवाद ।

उपसमाध्यक्ष (श्री चन्द्रेश पी० ठाकूर) : णास्वे साहब की एक क्लेरिफिकेशन ग्रीर उसके बाद मिस्टर सेन ।

SHRI N. K. P. SALVE: Sir, I will just not take more than two minutes because I would like to assist the Minister to attend another commitwhich she has. This is I comunique legislative measure mend it but I think it is very hastily drafted.

My first claricfications is based on clause 3. It says

"Where death or injury to any person (other than a workman) or damage to any property has resulted from an accident, the owner shall be liable. "

The word "owner" has been defined by a fication. The "owner" means a person who has control over handling of hazardous substance. Now in the Union Carbide actually the people having control over handling were the employees Therefore, the Union Carbide cannot hauled under this Bill. word "owner" having been defined as person who has control over handling any hazardous substances and referrable only to the liability is owner, then, it is the employee concerned and the company who owns, the person who owns the undertaking or the concern is left out of it This is number one

Number two, there is a valid point that there is no control over the pollution as such because a person may be exonerated from a liability prove that there was wrongful act,

neglect or default. But none the less a person has to prove that the death. damage or injury is on account of the hazardous substance. Sir. in a sugar company molasses were stored and the people who were living adjacent to the company developed a rare type of skin allergy. They said that this was due to the molasses Whether it was due to molasses or not, the matter is still pending and the courts are adjudicating. That defect remains.

Thirdly, if compensation is to be given, I think, we will have to refund 80 per cent to the Union Carbide. Now these are the three aspects of the matter over which a careful consideration is necessary.

I submit, Sir, this Bill is very hastily drafted The above things have not been taken care of. Minister should either agree to send it to a Select Committee or at least she should give a promise here that in the next session she will look into all the aspects. Unfortunately, I have not read the Bill. If I had read the Bill extensively, I might have been able to raise some more points. But prami facie, to my mind, this Bill is a very good and a very unique legislative measure with excellent perception, and very commendable intent. But if we go in this way, then, I am afraid it might be frustrated, not only frustrated but it might harm us more than helping us.

VICE-CHAIRMAN (PROF. THE CHANDRESH P. THAKUR): Only one minute Dada.

SHRI A. G. KULKARNI (Maharashtra). Please permit me only minute I am supporting Mr. Salve. I am myself not a lawyer or a technologist But he gave an example...

And the Minister's behaviour-not you, Madam the previous Ministerbrought me into trouble. He gave you the example of sugar cooperatives and sugar factories. I am person living in Sangli. Mr. Salve has extended only to molasses. Because of alcohol it is paint-washed and in

the Sangli area, the whole water is polluted. I complained to the previous Minister. It was Mr. Routray or somebody. He promised that because a senior person like me was speaking, he would inquire immediately into it. Nobody came or whoever came gave a white-wash of all the problems

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): One minute is over.

SHRI A G KULKARNI: Sir, I bring to your notice the fact that because of molasses and paint-wash pollution, there is jaundice prevalent in the area and 500 to 700 young children have already expired. No Bhopal gas is required for it. A sugar factory can do that. If you have got any real interest, please see that the sugar cooperatives in Sangli are thoroughly investigated because your officers in the Maharashtra Government Pollution Board are in league to save money bags.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR). This is not a pollution issue. If this is pollution issue, then there are many other things which will come up am personally drawing the attention Minister to this particular of the matter. We stay next-door to Parliament, opposite Ram Manohar Lohia Hospital There is pollution as result of hospital waste. Ahluwaliaji was my neighbour. He ran away from that building because mosquitoes and flies were invading. I do not know what kind of compensation we are entitled to and from whom. whether from the Minister for medical affairs or from the Minister for Environment.

SHRIMATI MANEKA GANDHI: Actually 245 such chemicals have been identified as hazardous. Once the Bill is passed, hon Members will be entitled to some compensation if the chemicals causing pollution fall into one of these 245 prescribed.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR). Including hospitals?

SHRIMATI MANEKA GANDHIIt is not a question of hospitals. The
question is of the quality of the
waste. If one of the things thrown
out affects your health directly and
falls into these chemicals, certainly
you will be entitled to compensation.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR) We will come to you.

SHRIMATI MANEKA GANDHI As far as Mr. Kulkarni's point is concerned, I have not received any complaint at all

SHRI A G. KULKARNI. It is with Mr. Routray.

SHRIMATI MANEKA GANDHI. I have recently come into the department. I have not seen the complaint at all. But I share your feelings because in my own constituency, we have the same trouble with sugar factories Sugar, paper and pulp are among the highest priorities and for the first time, we have given them deadline in which to restrict it or to repair the machinery, after which action will be taken.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR) Mr Sen.

SHRI ASHIS SEN (West Bengal) Sir, when the Bill was being placed before the House by the Minister, the voice was so feeble and low that we did not know what type of things she was going to place. Now we feel that the voice was very feeble, but the action she is going to take is a firm one. And I welcome the proposals made by the young Minister.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR) Be kind with the Minister. She has to attend to some other business. So she is requesting people to cooperate.

SHRI ASHIS SEN: Should I not speak?

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Certainly you should not smoke.

SHRI ASHIS SEN: I have to help her by being a little elaborate. As I said. it is a welcome move, particularly in the context of what the country experienced in Bhopal the other day in respect of the Union Carbide. I have got one hunch here. With the type of compensation that has been provided here, though in a limited way, will such a legislation have an adverse impact on the cases going on in respect of the victims of Bhopal tragedy? The whole compensation part of it is under dispute and so I would like to know whether such a low compensation provided for here will have any indirect, bad and adverse impact on the claimants so far as Bhopal Gas tragedy victims are Ι would like to know whether this will also give a leeway to the multinationals. Here is question of only hazardous substances and not about the hazardous industries because it is only a small part of the total pollution effect that we are worried about. Now, Sir, there have been many such Acts prior to that on the question of environment, on the question of pollution and there have been legislations, debates and discussions, but the common man is vet to know what are the improvements and the effect of these legislations. I hope that this legislation will not be like that. Because the question comes here that the advanced technology brings in its train advanced problems and they reach the community. Now, look at the question that way, Hazardous substance 18 only a limited part of it. What about coal, like road lıke the industries transport, like the power stations, the toxic materials and fumes, which are about all the time everymoving where? This is the beginning for the totality of those industries. Are we taking into account those industries?

If not, then this Bill will also meet the same fate as the earlier enactments on pollution. Now, this pollution is also causing serious hazards to the people around, to the people's lives. But we find here that the compensation that has been thought of in respect of the people directly affected affected is very properties little. What do we mean by property? Now a little earlier, a reference has been made that if there is a crop land around or there is a building around. Rs. 6,000 - compensation is kept for that which has no meaning. I would request the Minister to think in different way.

Then the amount of Rs. 12.500 - or Rs. 25,000 - in today's context also does not have any serious implication. I would like to know whether the compensation is seriously thought of or it is only a document for the archives That is what anyone would like to feel about it. It is good that in clause 12, penalty has been provided for stopping water and electricity But why it is an enabling clause? Why should it not be a direct enactment that it will be stopped? Not only that, the licence is to be cancelled if the running of an industry with these hazardous substances is going to create a problem among the people living around. It should not be an enabling clause. It should be direct provision. That is what I would like suggest to the Minister. But incidentally, the question comes here why the Government undertakings and the public sector industries are out of it. I am not in a position to understand it because pollution affects people irrespective of the fact whether the concern is owned by a private sector owner or it is owned by a public sector undertaking. makes no difference so far as the objective of this legislation is concerned. Therefore, I strongly urge that this exemption must not be there to industries, for that matter, whether owned by the Government or not. That must come under the purview of this legislation. It is good that there

has been a provision for penalty of imprisonment, penalty for fine. But at the same time, I am not really in a position to reconcile myself with the provisions of clause 16 whereby anybody can say, I have no knowledge, these things have happened without my knowledge. I being the owner, I am not aware of these things. It was done by somebody else and I can escape the liability. If this provision Union Carbide then the is there. masters in the United States will be very happy about it. If such a thing is introduced in this legislation in India after that thing has happened. then naturally, there will be rejoicing. I would request the Minister to have reconsideration on this matter. Then, about the relief amount, it is clear that the amount is small. But at the same time, there is no clear-cut direction within what period the amount is to be provided. Even if it is small amount, there is no guarantee that the amount will be available to the victims within the specified timelimit. So there should be some specific time-limit. Otherwise, this remain a notional provision not giving relief to the people. Now, Rs. 1,000|for a worker for three months is there. Now the Bhopal tragedy has many months and shown us how years it lingers on because the victims suffer from disabilities they are to have contracted because of death and explosion that have taken place there. One more point I would like to say is about the Advisory Committee that has been sought to be appointed for supervising these things. These industries are located all over the country and in many States. I join with some of the friends who suggested why not the State Government's nominees also be placed on the Advisory Committee so that the local responsibility is also shared by them and they can have supervision and monitoring of the working in those areas. industries Will the Minister be pleased to inform the House the steps that have been taken to find out the defaulters in earlier legislations that respect of were passed? Who are the people?

What types of violations, violations of the law, are there? The House should be informed about this.

Another question arises: If this provision is to be made, if the pollution is to be apart from the checked, small fines or small punishments, who is to take care of the prevention of pollution? Will it be done by the Government or will it be done by the industries themselves or will it be a combination of both? Nothing is clear in this Bill. One can pass on the buck to the other but the population around continues to be suffering from the hazards of pollution. I would like the Minister to see that these provisions are clearly spelt out.

A small suggestion at the end. It is said "accidents". Accident means accident. But there are incidents linked with accidents. If there are no accidents, there may be some incidents arising out of the storage or use of hazardous substances. Naturally, I would like that in clause 2 the word "accident" should also have an addition to read—"accident or incidents occurring while handling any hazardous substance"

With these words, I conclude and I expect that the suggestions we have made will be taken into consideration. Though she started with a low voice, I think when she will be concluding this Bill and when she will start enforcing it, she will come out with a firmer voice, to get it implemented properly in the perspective in which it has been conceived, and not as another item for the archives.

SHRIMATI MIRA DAS (Orissa): Mr. Vice-Chairman, Sir, this is a very unique type of Bill, unique in the context of our country. But what I feel is that the provisions of this Bill are not adequate and I apprehend the possibility of all kinds of dangers and hazards of these industries continuing.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Everybody is well appreciating her initia-

[Prof, Chandresh P. Thakur]

tive Everybody is asking for more liberal and considerate provisions.

SHRIMATI MIRA DAS. But it is important to ensure rather more safety of the workers in hazardous industries. Hazardous industries identified and surveyed should be before giving them permission. Here I would like to mention that keeping this factor in mind the Government of Orissa has set up a multi-disciplinary organisation the State to ın control the major industrial hazards and ensure the occupational health safety to the workers of this indus-Therefore, I would urge upon the Government of India and also the Minister personally to look after the interests of workers of hazardous industries and set up this type of multi-disciplinary organisations in every State. Most the Ωf points have been mentioned by the previous speakers and I need not repeat them I would only urge upon the Government of India to survey sensitive areas of chemical industries. Recently we had the sad experience of Bhopal Therefore, we must take necessary steps

As regards payment of compensation, where money is concerned it is difficult to get the monetary compensation from the concerned factory or industry. So I request the Government to make the procedures simple for payment of accident relief so that the relief to be given to the affected person is given at the earliest and it proves helpful to the mjured person or his family; otherwise, relief given late may prove to ke too late and the injured person may no more be alive to take the help of that relief. Therefore, a time-limit should be fixed for completing the process of identifying the victim or his legal representative and reaching the relief to him A lengthy and time-consuming process will only defeat the purpose and the relief may even go to wrong hands ultimately. You must stipulate the time-frame, say, within a month, all compensation claims should be cleared.

Talking about legal representatives, I regret to have to say that the wife is not given importance. You must make the provision very specific that wife must be given the first consideration in determining legal representatives.

With these words I support the Bill.

SHRI TINDIVANAM G VENKA-TRAMAN (Tamil Nadu): Mr Vice-Chairman, while welcoming the Bill, I come to Clause 7 wherein application for getting compensation is required to be made to the Collector But in practical experience we find that the Collectors are only camping officers. Under the Criminal Procedure Code all proceedings under Section 145 have to be finished within two months This provision has proved only a dead letter Even after two years the Collectors are not able to dispose of the applications Therefore. I suggest a Special Officer or a Special Tribunal should be appointed and the Tribunal should look into the compensation claims

As regards the quantum of compensation to be awarded, in the Schedule to the Bill in item (v) only Rs. 6,000 is provided for damage to private property. Very recently in my town an explosion took place in which a number of houses were damaged It was a case of explosive which were stored which exploded at the time of repacking A number of houses were damaged as a result of this explosion. In the case of one house the least estimate of damage was Rs 25,000 There the minimum loss thousand rupees was twenty-five Therefore, some latitude may be given and the amount may be raised to the figure of fifty thousand rupees

Again, in the case of fatal accidents the amount of twenty-five thousand rupees, as provided in the Schedule, is not adequate in my opinion Therefore, I suggest that the amount of twenty-five thousand rupees may also be enlarge to fifty thousand rupees.

Sir, this is a laudable Bill. Therefore, with these words, I welcome this Bill. Thank you very much, Sir.

्रश्री प्रकीत जीवीं : उपसमाध्यक्ष मेहिर्देश, यह जो मधितियम प्रस्तुत किया गया है, मैं इसके उद्देश्य से, इसके लक्ष्य से ग्रीर इसके मकसद से सहमत हूं ग्रीर उसकी प्रशंसा करता हैं। बहुत 'ग्रच्छे मकतद को प्राप्त करने के लिए यह अधितियम बनाया गया हैं, लेकिन इसमें बहुत-सी खार्बिया रह गई हैं। मेरे एई वक्ताओं ने बहुत-सी बाती की और सदन का ध्यान धाक वत किया है। मैं यह कुछा चाहुंगा कि मैं एक ऐसे प्रदेश से शाता है जिसकी राजधानी भीपाल है, जहां विश्व की सबसे खतरनाक श्रीधोरीनक दुर्वेटना'का सामना हम लोगों को' करना पड़ा था। ग्रीर लसके बाद से ग्रव तक इस दुर्घटना को हुए कई वर्ष व्यतीत हो गये हैं पर अब तक न्यायालय में वह प्रकरण चल रहा है। उसमें हुआरों लोगों की जाने गई, लाखों लोग एससे प्रभावित हुए, लेकिन फ़िर भी जिस तरह से उक्की मदद की जानी थी हुम उनकी मदकं नहीं कर पाये हैं। इस परिदेश में एसा प्रक्रिनियम स्त्राग्तः योग्य होनाः चाहिए। ऐंसा अधिनियम जो इस प्रक्रिया को आसान करता है और एक ऐसा अधिनियम जो इस प्रक्रिका को कमा समय की बनाता है, उप्तकार हमें स्वागत करना चाहिए ।

हंमारे देश में जैसे कानून की व्यवस्था हैं जसके अन्तर्गत जो ला आफ टॉट्रेंस (Torts) हैं वह अभी तक कोडिंफाई नहीं हुआ है। इसलिए जो दुर्षेद्दमार्य होती हैं उनमें जो मुश्राक्कां दिया जाताः हैं। प्रतिकद दिया जोताः हैं उसा विषयः में जो न्याकालयों ने व्यवस्था दी हैं उसी को कानून मानकर हम बल्कें हैं। आज से कोड्रेस में साल कहम बिटेंग की अदालत में संगवतः लाई क्रिकेंबर्ग ने ''रिनोलंड वसेंज पलेंबर'' प्रसिद्ध केस में स्ट्रिक्ट और एवसस्पूट लायबिलिटी का सिद्धान प्रतिपादिक किमा था जिसके अनुसार... (व्यवकान)

SHALL VITHALRAO MADHAV-RAO JADIGAV (Maharashtra): Sir, some time back, Mr. Kulkarat irater-641 RS-6 red to the Sangli Sahakari Shakkar Kharkana .. (Interruptions)...

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): No. Mr. Jogi is speaking and suddenly you say something. I am not allowing, Sangli is not the issue: Let him continue. Please sk down.

भी समीक्ष कोमी : उपसमाध्यक्ष-जी में कह रहा था कि इस कानून केमी है को इबिहास है उसमें लक्का: सी वर्ष- पहले विक्रेन के स्वयालय के एक सिकान्त की प्रतिपादन किंभा वा विक्रको एक्सल्यूङकीर स्टिक्ट-सायर्किलिटी **का सिदान्स** कहा जाता है: जिसके अनुसार यदि अविसाकी यशकी न भी हो, ध्यवित की नेम्लिकेस या प्रसावधानी न भी हो और फ़िर भी धिक नकसान होता है तो उसको मुस्तवका मिनना वाहिए, ऐसे सिद्धान्त का प्रदिशादन किया यया है। हमारे देश में लंकि यह कानून मभी तक कोविफाई नहीं किया गया है इसिनए न्यायानयों की जो व्यवस्था है. उसके भाषार पर इस प्रकार के प्रकरणों पर मुभवजा दिवा जाता रहा है-। धराः इस नये कानूनः के संदर्भ में मैं यह कहना वाहूंगा कि एक बहुत अच्छे ल्हेस्य की लेकर ऐसा कानून बन पड़ा है जिसकी ड्राफ्टन में, उसके बनावें जाने में, बहुत बड़ी लानियोः प्रारम्भः से। प्रति तक दिख रही है। सबसे 'महलें' यदिं'हल' डे फ़िलेंशन के क्लाज कों लेंगे, जहां परिमावाएं दी गई। है, इस क्लाअर कें सब-क्लाको जीरे में मोलरा संबद कों परिकारिक किंवा है । उसमें भोनर कीं वरिष्णां यह दी गई हैं कि :

"(g) 'owner' means a person who has control over handling any hazardeus substance".

महा को परिभक्षण है। यह बहुत ही को बिस ते, बतारे लें भरी हुई मिरमहवा है। विद साम प्रतेशास के हायके को सामके रखें। उपस्कत क्यम महोदम, तो स्नेमर की इस परिभाका में सगर यू विषय का कहिए के स्नेमर को लाने की के शिक्ष कर्मितो यू नियम का बहु कि का को गरा इससे कुछकारा पा जायेगा नयों कि यू नियम हा बहु का सम्मर, मल्लीने समझ संपन्नी का स्मेनर

[श्री प्रजीत जोगी]

भारत में नहीं रहता। इस डेफिनेशन के मनुस र उनका कंट्रोल घोवर हैं डॉलग एनी हेजार्डस सब्सटेंस नहीं है। यानी ग्रगर हम भोपाल के गैस दुर्घटना में मुद्रावजा लेना चाहेंगे तो युनियन कार्बोइड का जो म लिक है, यंडरसन, उससे ग्राप मुग्नावजा नहीं ले सकेंगे । इस परिभाषा के ग्रन्तर्गत यदि मुद्रावजा ग्राप ले सकेंगे तो उस भारतीय से लेंगे जो उस कंपनी का मैनेजर है, जिसका उस कॅपनी में जो सब्सटेंस बन रहा है, जो हेजाइस सब्सटेंस बन रहा है, उसके निर्माण के ऊपर कंद्रोल है। तो जिसने भी इस म्रधिनियम को बनाया है उसने परोक्षरूप से इन मल्टीनेशनल ग्रोनर्स को बचा लिया है, उनको संरक्षण दे दिया है। ग्रोनर की इस परिभाषा से मल्टी-नेशनल कंपनियों के जो ग्रोनर्स है उनको संरक्षण दिया जा रहा है ग्रीर में यह मानकर चलता हुं कि सरकार का यह मकंसद नहीं है, हमारी मली महोदया का यह उद्देश्य नहीं है कि हम इस अधिनियम के माध्यम से उन लोगों को बचा लें जो वास्तव में सीधे रूप से, व प्रत्यक्षरूप से उसके लिये जवाबदार है।

इसी तरह से "कलक्टर" की परिभाषा के बारे में मेरे बहुत से पूर्व वक्ताध्रों ने कहा है। मेरा सौभाग्य थाया दुर्भाग्य मैं भी 12-13 वर्षों तक कलक्टर रहा। इसलिये मैं जानता हं कि कलक्टर ग्रपने भ्राप[्]में कित्ना व्यस्त भ्रधिकारी एहता है। क्लेक्टर को बहुत से काम दिये गये हैं। मैं यह मानता हु कि कलेक्टर के ग्राफिस की परंपरा के नाते, ग्रपने कार्य के नाते, उस ग्राफिस की इतनी क्षमता है कि अगर उसे और भी कार्य दिये जाय तो वह प्रधिकारी धौर उसका कार्यालय उस कार्यको कर सकते हैं। लेकिन उसको यहां जिस तरह से परिभाषित किया गया है उसके ग्रनुसारया तो कलेक्टर को खुद क्तरना पहेगा ग्रन्यथा जो ग्रधिकारी केंद्र शासन के द्वारा नामांकित किया जायेगा, उसको यह कार्य करना पड़ेगा। क्योंकि यह कार्य बहुत । महत्वपूर्ण है, इसलिये मै चाहंगा कि इसमें यह बात भी शामिल की जाय कि किसी एक स्तर से कम के ग्रधिकारी को यह काम न सौंपा जाय। यदि इसका डेलीगेशन किया जाता है तो कम से कम ए०डी०एम० लेबल तक या डिप्टी कलेक्टर लेबल तक से नीचे इसका डेलीगेशन नहीं होना चाहिये। ऐसा प्रावधान भी इसमें होता च हिये।

इसी तरह से जो इसमें ग्रमुसूची लगी हुई है, जो शैड्यूल लगा हुन्ना है, उसमें मुद्रावजे की दरें दी गई हैं। इसके बारे में सेरे पूर्व वक्ताओं ने कहा है धौर मैं ईस बात की ताईद करता हुं ग्रौर इसको रेखांकित करना चाहुंगा कि जो मुझावजे का प्रावधान इसके किया गया है वह बहुत ही हास्यपद लगता है। किसी की मौत हो जाय, उसके लिये केवल 25 हुआर रुपये के मुग्रावजे का प्रावधान किया गया है। गंभीर रूप से, हमेशा के लिये विकलांग हुए व्यक्ति के लिये साढ़े बारह - हजार रुपये का प्रावधान किया गया है। यह प्रावधान अपने भ्राप में बहुत कम है ग्रीर इसे इतना कम करके हम भारत में. म्र<mark>पने राष्ट्र में, मानव जीवन</mark> के मृत्य का अवसल्यन कर रहे हैं, मनुष्य के जीवन की जो क्षति होती है उसका ग्रवमूल्यन कर रहे हैं । उसकी संपत्ति का अधिकतम मग्रावजा इसमें केवल 6 हजार रुपये रखा यया है जो कि बहुत ही कम है। मैं यह मानता हं कि यह केवल तात्कालिक मदद -के रूप में, न्यायालय से जो मदद मिले, उससे पहले उसे जो मदद दी जानी चाहिये, उसके रूप में देने का लक्ष्य रखकर यह प्रावधान किया गया है लेकिन यह प्रावधान मेरे द्ष्टिकोण से उचित नहीं है। ऐसी ग्रन सूची यहां होनी ही नहीं चाहिये थी भीर इसे जिनको हम अधिकृत कर रहे है कि वे प्रतिकर का, मुद्रावजे का संधारण करें, उसका निश्चय करें, यह हमें उनका जो विवेक है, उस पर छोड़ना चाहिये कि उस प्रकरण में कितना मुग्रावजा मालिक से ले सकते हैं।

श्री श्रजीत जोगी: महोदय, यह बहुत महत्वपूर्ण विधेयक है, इसलिए . . .

उपसभाष्यक्ष (प्रो० चन्द्रेण पीं० ठाकुर): मंत्री जी सुन रहे हैं, इस पर विचार व्यक्त किये गये है, उनकी प्रतिक्रिया की अपेक्षा कीजिये।

भी ग्रजीत जोगी: इसी तयह से ग्रोनर की परिभाषा की तरफ ध्यान देकर मैं यह कह रहा था कि प्रत्यक्ष या परोक्ष रूप से ग्रोनर की परिभाषा देते हुए इस श्रिष्ट नियम में यह प्रावधान किया गया है कि मल्टीनेशनल्स, बहुराष्ट्रीय कम्पनियों के मालिकों को संरक्षण है। उस तरह से जो कम्पलसरी इंग्योरेंस का प्रावधान है मेरे मत के अनुस र इन्ध्योरेंस कराना य नहीं कराना, यह कम्पनियों के मालिकों पर छोड़ा जाना चाहिए। हमें इसकी ५ खाह क्यों है ? हमें इस बात की परवाह नही होनी चाहिये कि वह इंग्योरेंस करवाते हैं या नहीं करवाते हैं । हमारे यहां इंश्योरेंस कम्पनियां ज्यादातर शासन के अधीन हैं और जब इंग्योरेंस का क्लेम होगा तो वह भी शासन से ही लिया जाएगा ग्रीर इंश्योरेंस के प्रिमियम भी बहुत कम दिए जायेंगे। यह कम्पनी की जवाबदारी है, मालिकों की जवाबदारी है। यदि कम्पनी के किसी हेजाईस मटीरियल के कारण कोई दुर्घटना होती है तो कम्पनी उसका मुग्रवजा भी देशी । वह इन्स्योरेंस करवाए या न कर-वाए यह उन पर छोडा जाये (समय की बंटी) अभी समाप्त कर देता हूं। अंत में मैं यह कहना चाहुंगा कि अच्छे उद्देश्यों को लेकर इस सरकार ने मंत्री महोदय ने यह अधिनियम बनाया है परन्तु जैसा उनका उद्देश्य है उसके अनुरूप यह श्रधिनियम नहीं बन पाया है। इसमें सबसे बड़ा खतरा यह है कि हम इस ग्रिधिनियम की ग्राड़ में ऐसे लोगों को संरक्षण देने जा रहे हैं जिनको संरक्षण देन का हमारा कदापि उहेश्य नहीं था। मल्टोनेशनल्ज के मालिकों को श्रोर दूसरे लोगों को इस प्रधिनियम के प्रन्तर्गत संरक्षण मिलेगा जो उचित नही होगा। इसीलिए मेरा निवेदन है, मेरे एक मिल ने संसोधन भी प्रस्तुत किया है कि इसे एक ज्याइंट सलेक्ट कमेटी के पास भेज दिया जाए । सरकार ग्रीर मंत्री महोदया इस पर गम्भीरता से विचर करें क्यों कि इसके बड़े दूरगामी परिणाम होने वाले है। इसलिए हमे श्रीर गहनता से विचार करना चाहिये. गम्भीरता से विचार करना चाहिये म्रीर इस विधेयक को ज्वाइंट सलेक्ट कमेटी के पास विचार के लिए भेजना चाहिये। धन्यवाद ।

SHRI DINESHBHAI TRIVEDI (Gujarat): Sir, I do not want to make a long speech. I know that we are all in a hurry. I just want to make an observation.

Sir, I have a very serious objection to the attitude we have been talking for time immemorial in this country, the attitude of holier than thou. Take the example of the statutory things which we have to pay to the Government, whether it is income-tax or excise or what have you. If a citizen of this country genuinely for some reason is a defaulter, then he can be taken behind the bars. But when the case of refund comes, whether it is from the Incometax Department or pension or gratuity or what have you, in that case, if the Government fails and it takes years together, then there is nothing we can do to the. Government. The reason why I am citing this, Sir, is, I do not know why the Government should be kept out of the purview of this Bill. I just do not understand it because for pollution and other things that we talk about, the most responsible are the Government Undertakings, and the very purpose of this Bill, I am afraid, would be defeated if we kept them out of the purview of this Bill. While I welcome the provisions of the Bill, I would earnestly request the Minister concerned-I am sure, she will agree with me that unless and until you include the Government Undertakings, I am afraid, the very purpose of this Bill is going to be defeated. Thank you.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): have exceeded the time of one hour by a large margin. There are some more names. At least, there are two names—Shri V M. Jadhav and Chowdhry Harı Sıngh. What is the pleasure of the House? Let us hear the Minister.

SHRIMATI MANEKA GANDHI: May I request that additional time be given to finish the Bill, if the House agrees.

THE VICE-CHAIRMAN (PROF. CHANDRESH-P. THAKUR). It is open to further discussion. If she is willing to extend further discussion, then it need not be today itself

SHRIMATI MANEKA GANDHI. I would prefer to have it passed today. It has already waited for three years.

THE MINISTER OF PETROLEUM & CHEMICALS AND PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA). She means that it should be passed today itself

THE VICE-CHAIRMAN (PROF CHANDRESH P THAKUR) Mr V. M. Jadhav. Please finish it in two minutes, and no Sangli

SHRI VITHALRAO MADHAVRAO JADHAV: Mr Vice-Chairman, I will finish in two minutes This Bill has been brought before us but it seems not much attention has been paid to it. I would have appreciated if the Government could have given a deeper thought to control the hazardous effects of pollution by industries I refer to clause 13, that is, power to make application to courts for restraining the owner from handling hazardous substances We are aware of the fact that after the Bhopal accicourts could dent took place, the have disposed of their work immediately. That is why I appeal to the Government to have special judicial arrangement for such accidents Normally, the multinationals who install their factories, and the big industrial concerns, do not look after the welfare of the people of this country So, there should be some restrictions on these people while setting up their industrial units in the country-

The second important thing is, if you go to any urban area or any urban locality which is located on the bank of a river, you will find lot of polition due to wastes left into the river. I know it and my senior colleague, Chavan Sahib who also comes from Nanded, knows it. Small cities which are on the bank of the

river Godavarı and other rivers, are affected by pollution. You have started cleaning Ganga and Yamuna rivers. But all rivers in the country are to be cleaned up. That is very important We are only speaking- of avoiding accidents due to pollution caused by industries. because these are normally chemical industries. and these chemicals are hazardous to life emitting poisonous gas etc. But my submission is, if you go to villages, you will find that people do not have even the normal arrangement for latrines etc. and you will so much of pollution People live there in the worst conditions, What are we going to do about them? You have to think of improving their living conditions and giving them some relief It is not a question of pollution due to Bhopal accident That accident took place where thousands of people lost their life. Though you provide for insurance now, so that you give them money for loss of life or loss of any limb or for illness, but are you going to restore their lost life or lost limbs? It is not possible We have to think on these lines also and we must make concrete rules in the country to ensure that whenever an industry is going to be set up either in a rural or an urban area, they must make sure that · it would not cause any pollution: and the people would - not suffer. have to bring in a comprehensive Act to regulate such industries.

Coming to Sangh incident—this is a part of my speech and my friend Apa Sahib Kulkarniji referred to it—and I am raising it because the Minister does not know about it, Vasant Dada Patil established a big sugar factory, the biggest sugar factory in Asia. This sugar factory is producing every day, 10,000 bags of sugar.

THE VICE-CHAIRMAN (PROF CHANDRESH P. THAKUR): The complaint was that it should not pollute.

SHRI VITHALRAO MADHAVRAO JADHAV Sır, I am just concluding in half-a-minute. I would not waste

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the time of the House I am giving precise information The pollution control authorities had restricted the Sanglusugar factory in regard to the hazardous effects of poliution. factory prepared a Rs. 2 crore scheme for filtration of water This filtera. ted water was taken 17 kms. away from the sugar factory. This water is being used for irrigating 1200 acres of land I think the other sugar factories and industries should follow this example. In Maharashtra, hundreds of co-operative sugar factories are there

THE VICE-CHAIRMAN (PROF CHANDRESH P. THAKUR): You have made your point

SHRI VITHALRAO MADHAVRAO JADHAV. Before licence is given to the sugar factories, they should take care-of these things so that pollution does not take place, specially in rural areas because the rural areas are not looked after by any organisation, neither by the Government nor by the local authorities.

VICE-CHAIRMAN (PROF. CHANDRESH P THAKUR): Thank you

SHRI VITHALRAO MADHAVRAO JADHAV: With these words, I would appeal to the hon. Minister to agree to refer this Bill to a Joint Committee of Parliament so that we can bring forward a well-thoughtout Bill which will benefit the country. Thank you.

VICE-CHAIRMAN (PROF. MATE: CHANDRESH P. THAKUR): Chowdhry Hari Singh Last speaker.

चौधरी हरी सिंह (उसर प्रदेश): मान्य-वर, में बहुत समय नहीं लेना चाहता हूं। यह जी पॅडिनक लिमिटेड इंग्योरेंस बिल, 1991 हैं, इसकी भावना, धात्मा बहुत अक्टिकी हैं और ईस मुल्क की मांग भी है, आव्यवकता के अनुसन्द है, लेकिन इसमें मीनियारीम बातों बाहुना बाहता हूं, जो एक मिनट से ज्यादा की नहीं हींगी।

क्सीं साठांदिन का जोतिस की मांगा है, यह तो इम्प्रैक्टिकेबल है । इसमें नाम 'से कम'पन्द्रह्र'दिम'के नीटिस का अमेंडमेंट करना चौहिये।

दूसरी बात यह है कि कलेक्टर की जी निमटाने, तय करने का काम दिया गया ·हैं, जो भी मामला उनके सामने शेष क्रोगा उस पर भी पावनदी होनी चाहिये कि कार् दिन के अन्दर मिनिमम एक महीन के भन्दर उसकी निपटाना चाहिये, क्याँकि कलेक्टर के पास तो इतना समय होता ही महीं। वह सालों तक प्रका रहेगा और जिलको सुधावका मिलमा है, वह शावद खत्म भी को आएगा, यर मुखावना अहीं मिल 'पाएगा । 'श्राजनल मुश्रावजे के यह हासात है।

तीसरी बात जो मैं इस सिसंसित में कहना बाहता हूं, उसमें बुनियादी तौर पर जो चीजे की मई हैं, इसमे सेंट्र गबर्तमेंट भौर स्टेट नवर्नमेंट को जो बरी कर विवा गया है 'और उसके परव्य में नहीं क्रायेंग वो फिर कौन जाएगा।

चक्त के साथ बहुत से क्ए ओजेक्ड भाते हैं, बहुत से हजाईस काम भाते हैं, ती मानावर, में यह कहना चाहता हूं कि इस बिल को फिर से री-राईट करने की अक्टत है। इस किल को कही-अपूर्त में हास करनें से कोई मंशा, सुन्धी आवतः होते के बावजूद भी, पूरी नहीं होती है।

क्सलिए मेग अससे शायक है कि सम ंबिल को इंबारा पढ़ा बाए सौर-री-पाईट विधा कार कोर इस यर फिर से डिस्कशन होतो पास निया जए।

VICE-CHAIRMAN CHANDRESH P. THARLER). Before I call on the hon. Minister to reply, I would like specifically to draw the attention of the hon. Minister that the House has almost unanimously complimented her for bringing forward this Bill. At the same time, far too many important assues have been raised as regards the nature of ownership, national or international, nature of accident, directly involved parties or third parties, amount of compensation and jurisdiction of the delegated authorities. In the light of this, would you like to respond?

SHRIMATI MANEKA GANDHI: Mr. Vice-Chairman, Sir, I am grateful to the hon. Members who have spoken, for the support they have given to this measure. They have made many valuable suggestions. I would like to clarify a few points here.

Firstly, it was said that the workers should get adequate compensation. They do They are protected not under one Act, but two Acts, namely, the Workmen's Compensation Act and the Employees State Insurance Act. The members of the public has no protection at all.

Secondly, some Members asked 'Why has an individual to give 60 days' notice?' and they said 'It seems to be very unfair, prima facie.' Sir, this provision enables a person, who may not be the victim but who may be aware of an offence committed by the owner handling hazardous substances, to draw the attention of the authorities concerned or the court for compliance with the provisions, in public interest. This will enable the authorities concerned to take action and thus free the person of the burden of litigation.

Now the main complaint that runs across all the Members is that the quantum of relief is negligible. It is limited, I agree, not because I would not have liked the victim to get more but because it is merely a short interim measure and the victim is entitled to claim full and adequate compensation from the court.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: After he attains the majority, 21 years of age.

SHRIMATI MANEKA GANDHI-So, it is a relief measure, not a compensation measure.

Mr. Salve suggested that we should include 'and include' in clause 2(g). Let us pass the Bill. I can give you an assurance that "the inclusion' will be made in the next session.

I am glad everybody has appreciated the Bill. Of course, all of us feel that we can do better than anybody who has put three years on it If the Bill has been kept extremely simple, it is because of the fact that relief can be disbursed immediately. The objective is one of socio-welfare and the definition of hazardous substance is the same as it is in the Environment Protection Act.

The implementation of the relief has been decentralised to the Collector because at the moment Collector is the central authority of the disaster management scheme. The Collector would be the best person to disburse the relief. In any event, even now in case of flood, droughts, in my own constituency this year when 250 villages were drowned, it was the Collector who was given the responsibility to disburse the relief So, he is the natural authority.

Many hon. Members have brought in the point that Government undertakings should not be exempted They are not being exempted from the relief. We will see that a fund is created before any exemption is given. Even in that case it will be stringent and very very sparing because I agree with you that, as Mr Ahluwalia has said, in a lot of cases. mismanagement of hazardous chemicals is done by public sector enterprises It will mean a big lacuna if we were to exclude them. This has already been provided and the exemptions will be given very very sparingly. As a matter of fact, it is an exception rather than rule ruptions). Would you like to see proviso to clause 4(3)?

Now the general sentiment that runs across all parties has been that the measure is such that we should lose no time in legislating the provision for providing relief to the weaker sections, poorer sections. The valuable suggestions will all be discussed and many of them will be accommodated in the rules to be made under this Bill

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SHRI MURLIDHAR CHANDRA-KANT BHANDARE: Before what about the voluntary agencies? Did you consult them? What about giving them locus? (Interruptions).

SHRI TINDIVANAM G. VENKA-TRAMAN: Is it a discussion between the Member and the Minister or what? . (Interruptions)

SHRIMATI MANEKA GANDHI: I am sorry, Sir. He was just asking me what I would like to do.

Sir, I commend the Bill to the House.

THE VICE-CHAIRMAN (PROF CHANDRESH P. THAKUR). Now we shall first take up the amendment of Mr. Ahluwalia-motion for reference of the Bill to a Select Committee. Mr. Ahluwalia, would you like to press your amendment or are you withdrawing it?

SHRI S. S. AHLUWALIA: I am talking about the Select Committee. There are .15 other amendments on which I will speak later on. Now I am speaking on the Select Committee. . . (Interruptions) ..

SHRI M. M. JACOB (Kerala): Sir, Mr. Ahluwalia was given a chance in the beginning because he was having many amendments and we thought more time would be wasted. I hope Mr. Ahluwalia would not speak later on... (Interruptions) . I hope Mr. Ahluwalia may have his time anyway.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): I hope he is not hoping against hope.

AN HONOURABLE MEMBER: He is!

SHRI S. S. AHLUWALIA Don't become hopeless! ... (Interruptions)

SHRI VITHALRAO MADHAVRAO JADHAV: He says, keep some hopes

SHRI M. M. JACOB: For misery there is no other medicine except hope.

SHRI S. S. AHLUWALIA: Yes.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Don't forget that at six exactly there is an item listed which, I am told by a senior parliamentarian

.. (Interruptions) ...

श्री स्रेन्द्रजीत सिष्ठ ग्रहल्यालियाः उपाध्यक्ष महोदय वह सिलेक्ट कमेंटी को रैफ़र करने का प्रस्ताव मैंने जिस उद्देश्य से किया था। वह उद्देश्य सिर्फ़ इतनाथा कि मंत्री महोदय ने और सरकार ने इस विधेयक को लाने के लिए अपने दिमाग में जो चीजें रखी हैं, वह काफी महत्वपुणं हैं भीर भाज ऐसे एक विधेयक की हमें जरूरत है जो छ। मियां बिल में सामने नजर ग्राई हैं, वह करीब-करीब सभी सदस्यों ने, जिन्होंने इस बहस में हिस्सा लिया है, सामने राष्ट्री हैं और मंत्री महोदय ने खुद स्वीकार किया है कि वह इसमें कुछ-न-कुछ एमेंडमेंट करके इस बिल में सुधार लॉने की कोशिश करेंगी भ्रीर इसको एडजैस्ट करेंगी।

उनके ग्राश्वासन पर में भ्रपना सलेक्ट कमेटी को रेफर करने का मोशन वापिस लेतः हं।

SHRI VIREN J. SHAH (Maharashtra): Under this particular section, when it is listed for six o'clock it has to come up at six o'clock

. . (Interruptions) ...

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Has Mr. Ahluwalia the permission of the House to withdraw his amendmentthe motion for reference of the Bill to a Select Committee?

The amendment was, by leave, withdrawn.

THE VICE-CHAIRMAN (PROF CHANDRESH P THAKUR). I shall now put the motion moved by the Minister to vote. The question is:

[Prof. Chandresh P. Thakur]

That the Bill to provide for public hability insurance for the purpose of providing immediate relief to the persons affected by accident occurring while handling any hazardous substance and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration

The motion was adopted.

THE VICE-CHAIRMAN (PROF. CHANDRESH 'P. THAKUR). We shall now take up clause-by-clause consideration of the Bill.

Clause 2 was added to the Bill

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR). We shall now take up clause 3 There are two amendments—Nos. 14 and 15—again by Shri Ahluwalia.

SHRI S. S. AHLUWALIA: I have 15 amendments.

THE VICE-CHAIRMAN (PROF CHANDRESH P. THAKUR): Are you speaking on all the 15? ... (Interruptions) ... As a friend I can tell you, if you get up 15 times, you will be bored by listening to your own voice. So, better speak on all the 15 together

SHRI.S. S. AHLUWALIA: Sir, I don't find time for exercise At least, please give me the chance to sit down and get up 15 times.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): You are speaking on all the 15 amendments together.

भी चुरैन्द्रजीत संबद्ध नार्म्ह्यानिया । उपस्थाप्यस महोत्रम बार जा सारे जो जो छाप्तियों हैं, मैं एक बार जा सारे जो 15 एमेंडमैन्टस मेरे हैं; सबके आरे में ही कह देता हूं कि जो-जो खामियां सामने अहिंही, बहु नामि मिने निकंति हैं जीर पैसाकि पलावन्त में जाइम:20 पर "शहर देन वस्त्रीन" हैंकिट में हिल्ला गया

हैं, मैंने इसको विलिट करने के लिए एमेंक्मेंट मुद्द किया है।

प्रीर कुसरा एक नेक्स्ट लाइन 23 पर को मेरा अमेडमेंट हैं जो मैंने लिखा हैं कि एक तो कारखाने के प्रदरको एक्सीडेंट होता है या कारखाने में कोई किस्कोंटक टैक एक्सीडेंट होता है थीर एक जो बहां से कुछ डिस्चार्ज किए जाने हैं—टॉक्सिक भीर पॉयजनस कैमिकल्स डिस्चार्ज किए जाते है, उनसे जो नुकथान होता है, जैसामैंने एक नई क्लाज 1-ए इन्क्यूड करने के लिए कहा हैं

"Where death or minry or harm to any person or livestock or damage to any crop has resulted from the discharge of effluent from the establishment of a company of an owner, the owner shall be liable to give such relief as may be prescribed."

जैसे कि बहुत सारे सदरयों ने इस बारे में बात कही है, यह क्लाज भी इसमें होना बहुत जरूरी हैं और इस चीज की महेनजर यह मैंने कहा है।

वूसरा मेरा अमेंडमेंट नम्बर; जो सरकार को इसमें एएजिम्प्ट किया गया हैं ... (अपकारण) .. में फिर इस बात को बोहराता हूं कि अस्कार के सहत में और श्रह को सरेके सार आशानिश्चिक्तमा को इस अपडेर से अलग करने की की किस भी की गई है, उस पर 'विरोध करते हुए मैंने यह अमेंडमेंट दिया था; पर मंद्री महोदया कह नहीं हैं कि के समरेक मेंडमेंटस का जवाब भी देनी और समरे अमेडबेंटस पर गौर फरमाते हुए एडजस्ट करने की की को किस करेंगी।

इनकी आश्वासन को नहेनजर रखते हुए मैं अपने 1.5 के 15 अमेंडमेंटस मूझ नहीं कर रह हू।

THE VICE-CHAIRMAN (PROF. CHANDRESH P THAKUR). That is a generous chivalry on your part.

I shall now put chause 3 to vote. The questions is:

That clause 3 stand part of the Bill.

The motion was adopted.

Clause 3 was added to the Bill.

Clause 4 to 23 were added to the Bill.

6 00 P.M.

The Schedule was added to the Bill.

The Enacting Rommula and the Title were added to the: Bill

SHRIMATI MANEKA GANDHI: Sir, I move:

That the Bill be passed

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): May I compliment the Minister for getting the Bill passed? Your assurance to the disuse is on record. Now, we make the the next item Shri Viren J Shah.

SHRI VIREN J. SHAH: Sir, I move the following motion. (Interruptions).

इति रत्नाकरवाख्येय (असार प्रदेश):
एक दिन के लिए सक्त बढ़ गथा है,
माननीय उपाध्यक्ष जी, सदन प्राग्रह करेगा
कि कल प्रस्ताव एका जाये ... (व्यवधान
क्षोस्ट्रपोन नहीं होता । यदि सम्वार को
हाउस होगा न्दी मंत्री महोदय बैठे हैं
प्राप्ते प्रस्ताव के लिए खुलेगा लेकिन
काज एपा करके हम लोगों को मुक्त

SHRI JAGESH DESAI: Sir, for the last three days we are waiting for discussion on price rise So, tomorrow the price rise should be taken up first. (Interruptions)

SHRI. SYED SIBTEY RAZI: The Special Mention should be taken up. first (Interruptions)

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Please sit down. Why at 6 o'clock you all are getting excited? Just wait, Mr. Bhandare, please The whole question is that on the Agenda paper at 6 o'clock.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: We are not objecting to that. We are only saying that you take Special Mentions today, but temorrow the price rise should be taken up first. (Interruptions)

MOTION FOR MODESIGATION IN THE GOVERNMENT NOTIFICATION S. O. 272(E), DATED THE 36TH MARCH, 1990.

SHRI VIREN J. SHAH (Maharashtra): I move the following motion:—

"That this House resolves that Government Notification No. R(C) O, 1988 AM 50, published as S.O. 272(E), in the Gazette of India, dated the 30th March, 1990, and laid on the Table of the House on the 16th August, 1990, shall be amended as follows:—

- (1) That in Part A, the existing entry against item (ii) of Serial No 19 relating to fresh and fresen silver pomfrets of weight less than 200 grams from the ports of Tuticorin, Madras, Kakinada, Vishakapatnam, Paradeep and Calcutta and less than 300 grams from all other ports shall be deleted;
 - (ii) That in List 3 of Part B, the existing entry against Item No. (V) of Serial No. 28 shall be substituted as under:—

Fresh and frozen silver peniferts of weight 200 grams and above; and

that this House recommends to Lok Sabha that Lok Sabha do concur in this Resolution."

The question was proposed.